- (b) whether there has been any relaxation in the rules recently; and
- (c) if so, what are the details thereof?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) to (c). Under section 27

of the Urban Land Coiling Act, if a foreign mission intends to purchase built-up properties in Delhi, the seller has to obtain the previous permission of the competent authority. Under section 20 of the Act, the Lt. Governor exempted the following properties for sale to the mission shown against each.

Property	Name of the owner	Name of the Embasev te whom sold
No. 1 Tilak Marg, New Delhi .	Sh. Sailendra Narayan Bhanja Deo	Embassy of Poland
No. 18 Tilak Marg, New Delhi	Sh. Avtar Singh Sandhu	Embassy of Iran
No. 7 Panch Sheel Marg, N. Delhi	M/s. Mohan Meakin Breweries (Ltd.)	High Commussiones for Zambia in India.

Permission was also granted by the Competent Authority for sale of property No. 3 Aurangzeb Road, New Delhi belonging to Shri B. Patnaik, Minister of Steel and Mines, to the Embassy of the United Arab Emirates. However, the proposed transaction was subsequently abandoned.

Representation for installation of Bhagat Singh's Statue

1957. SHRI ABDUL REHMAN SHEIKH: SHRI SYED NIZAM-UD-DIN:

> SHRI KISHAN LAL SHAR-MA:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION be pleased to state:

- (a) whether some organisations have represented to Government for making available some prominent and suitable place for installation of Shahid-e-Azam Bhagat Singh's statue in the vicinity of Parliament House or India Gate; and
- (b) if so, what decision Government have taken in the matter?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) and (b) No representation has been received in the recent past. In 1965 a suggestion to install a statue of Sardar Bhagat Singh in the premises of Parliament House was received by the Government. the premises came under the jurisdiction of the Speaker of the Lok Sabha, the sponsors were requested to obtain clearance from the Speaker before the matter could be further processed. No reply to that communication was received. Probably the sponsors dropped the idea.

Pollution of water and air

1958. SHRI KHURSHED ALAM KHAN:

SHRI JAGDISH JOSHI:

SHRI IBRAHIM KALANI-YA:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that the pollution of water and air is posing growing danger;